

13.13 hrs

**Conservation Foreign Exchange and  
Prevention of Smuggling Activities  
(Amendment) Bill\*\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to move for leave to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974".

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce the Bill.

13.13 1/2 hrs

[English]

**Explanatory Statement giving Reasons  
for immediate Legislation by the  
Conservation of Foreign Exchange and  
Prevention of Smuggling Activities  
(Amendment) Ordinance, 1993**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) given reasons for immediate legislation by the Conservation of Foreign and prevention of Smuggling Activities (Amendment) Ordinance, 1993.

13.14 hrs

**Oil and Natural Gas Commission  
(Transfer of Undertaking and Repeal) Bill**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): Sir, I beg to move for leave to introduce a Bill to provide for the transfer and vesting of the undertaking of the Oil and natural Gas Commission to and on the Oil and Natural Gas Corporation Limited, a company incorporated under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Oil and natural Gas Commission Act, 1959.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the transfer and vesting of the undertaking of the Oil and natural Gas Commission to and in the Oil and and Natural Gas Corporation Limited, a company incorporated under the Companies Act, 1956 and for matters connected therewith or incidental thereto and also to repeal the Oil and natural Gas Commission Act, 1959".

The motion was adopted

CAPTAIN SATISH KUMAR SHARMA: I introduce the Bill\*

13.14 1/2 hrs.

**Explanatory Statement giving reasons  
for Immediate Legislation by the Oil  
and Natural Gas Commission (Transfer  
of Undertaking and Repeal) Ordinance, 1993**

CAPT SATISH KUMAR SHARMA: Sir I beg to lay on the Table an explanatory statement (Hindi and English Versions) giving reasons for immediate legislation by the Oil and Natural

\*\* Published in the Gazette of India, Extraordinary Part II, Section 2, dated 30-7-93

\* Introduced with the recommendations of the president

Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1933.

[*Translation*]

[Placed in library See No LT 4230/93]

1315 hrs

*The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the Clock.*

14.26 hrs

*The Lok Sabha re-assembled after Lunch at twenty six minutes past Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair.*]

DELHI MUNICIPAL CORPORATION  
(AMENDMENT) BILL—*CONTD.*

MR. DEPUTY-SPEAKER: Now, we will take up further consideration of the motion on the Delhi Municipal Corporation (Amendment) Bill moved by Shri S.B. Chavan.

Now amendments to be moved.

Shri Mohan Singh.

SHRI MOHAN SINGH (Deoria): I beg to move:

“That the Bill be circulated for the purpose of eliciting opinion there on by the 27th October, 1993.”

MR. DEPUTY SPEAKER: Shri Braja Chishore Tripathy—not moving.

Shri Anna Joshi.

SHRI ANNA JOSHI (Pune): I beg to move:

“That the Bill be circulated for the purpose of eliciting opinion thereon by the 8th November, 1993.”

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, I thank this Government for it is inching towards the goal now. The election to Delhi Municipal Corporation was held on 5th of February, 1993 and it is August 1993 now. No elections were conducted in Delhi during these ten and a half years. The people of Delhi have been demanding elections for the last five and a half years. The Sarkaria Commission was constituted, but it gave its report very late. In December 1991, the Home Minister had assured in this House that the Bill regarding Delhi would be passed in 6 to 8 months first delimitation would be done and then elections would be held. According to this assurance, the elections should have been held by August, 1992, but even in August, 1993 the elections are still uncertain. Before discussing this Bill, I would like to request the Home Minister to give the reasons as to why the Delhiites were deprived of their right for the last ten and a half years. Besides, they should be assured that elections will be held at the earliest. After passing of this Bill, it will take at least one or two months in delimitation. Other states will be held in November. The election to Delhi should be held along with the elections to other states in November. There is no democratic set up in Delhi now-a-days and there is no one to look after it or to hear its problem. The problems of Delhi now-a-days and there is no one to look after it or to hear its problem. The problems of Delhi are becoming more and more complicated day by day. I had talked with the Home Minister a few days ago. The truck operators have threatened to go on a nationwide strike from day after tomorrow over the use of octroi. There was similar strike last year also. Delhi is a Union Territory. So, the central Government had decided to abolish octroi in Delhi. It is good, but an assurance was also given that the loss of revenue will be compensated. The Delhi Municipal Corporation had an annual earning of Rs. 40 crores to Rs. 45 crores from octroi. Not a single paisa has been to the corporation from 1st January to date whereas it should have been given Rs. 251-30 crores.